

[Shri Y. B. Chavan]

dangerous to allow a demonstration of this type to take place in that particular area? If things had gone wrong then I am sure I would have been cross-examined and asked was the Government blind enough . . .

SHRI ABID ALI: They would have said, resign, get out.

SHRI Y. B. CHAVAN: So when we deal with a law and order situation . . .

SHRI BHUPESH GUPTA: But may I say . . .

SHRI Y. B. CHAVAN: No, no. Let me continue.

SHRI BHUPESH GUPTA: Why are you saying such things?

SHRI Y. B. CHAVAN: It is a question of making statements. Now you can and you will make speeches but I have to take responsibility for the things happening here. So when a law and order situation has to be dealt with one has to make an assessment of certain things. Therefore, these are two things. Certainly we have got sympathies with this problem. I have also got sympathy for those workers who feel so strongly about it. Therefore, I advised the Lieut-Governor to remit the sentences. They have demonstrated and we have taken notice of this problem and I think they should now help us in finding a proper solution to this problem.

Now, the hon. Mr. Dharia wanted to know what our basic thinking was about this. Our basic thinking is that really speaking such unauthorised constructions and growing of such slum areas must be prevented. This is one thing. Wherever they have grown up they will have to be dealt with in a phased manner, only on the basis that those people will be shifted by making certain alternate arrangements. That is the basic thinking about it. Now whether those alternate arrangements are enough is certainly a matter one has to go into and I agree with them that if there are any deficiencies they will have to be remedied but that will take time. They will have to help us in this matter to find resources. If the resources I get will not be enough

then the programme of giving facilities will also have to be phased. If any indication of basic thinking is necessary, that is the indication that I can give.

PAPERS LAID ON THE TABLE

1 P.M.

CONSOLIDATED REPORT OF THE NATIONAL INSTITUTE FOR TRAINING IN INDUSTRIAL ENGINEERING, BOMBAY

THE MINISTER OF EDUCATION (DR. TRI GUNA SEN): Sir, I beg to lay on the Table a copy of the Consolidated Report of the National Institute for Training in Industrial Engineering, Bombay, up to the 31st March, 1967. [Placed in Library. See No. LT-546/68.]

ORDINANCES PROMULGATED BY THE GOVERNOR OF WEST BENGAL

DR. TRIGUNA SEN: Sir, I also beg to lay on the Table a copy each of the following Ordinances promulgated by the Governor of West Bengal, under sub-clause (a) of clause (2) of article 213 of the Constitution read with sub-clause (iv) of clause (c) of the President's Proclamation dated the 20th February, 1968:

(i) The Calcutta University (Amendment) Second Ordinance, 1968 (No. III of 1968).

(ii) The Calcutta University (Second Amendment) Ordinance, 1968 (No. VIII of 1968).

[Placed in Library. See No. LT-446/68 for (i) and (ii).]

MINISTRY OF STEEL, MINES AND METALS (DEPARTMENT OF MINES AND METALS) NOTIFICATION

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI CHOWDHARY RAM SEWAK): Sir, I beg to lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of the Ministry of Steel, Mines and Metals (Department of Mines and Metals) Notification G.S.R. No. 1884, dated the 30th November, 1967. [Placed in Library. See No. LT-495/68.]